

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO.581/2019

In the matter of:

Hari Singh Thakur

Appellant

Vs

Universal Enterprises

Respondent

Mr Kamal Kapoor, Advocate for appellant

Mr. KK Mishra Advocate for R1. Ms Asiya Khan, Advocate and Mr. Mohit Singh CS for RP.

ORDER

28.01.2020- Appellant is directed to implead the Company through RP as Respondent No.2 and carry out necessary corrections in the memo of appeal during the course of the day. RP through counsel is present and is taking notice of this appeal. Appellant is directed to supply copy of the paper book to RP during the course of the day. Respondent No.1 takes notice of this appeal. Learned counsel for the appellant is directed to supply copy of the paper book to the counsel for Respondent No.1.

2. Respondent's counsel is seeking time to file reply affidavit. Prayer allowed. Two weeks' time is granted to file reply affidavit. Rejoinder, if any, may be filed within one week thereafter.

3. List the matter on **26.02.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam